(III)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No.4) Bill, 2011, as passed by Lok Sabha at its sitting held on the 7th December, 2011.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy each of the Bills on the Table.

MR. DEPUTY CHAIRMAN: Nothing else will go on record. ... (Interruptions) ....

## REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

SHRI PRAMOD KUREEL (Uttar Pradesh): Sir, I present the Two Hundred and thirty-ninth Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Human Resource Development on 'The Protection of Women Against Sexual Harassment at Work Place Bill, 2010'.

...(Interruptions)...

## EVIDENCE TENDERED BEFORE THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

SHRI PRAMOD KUREEL (Uttar Pradesh): Sir, I lay on the Table, a copy of the Evidence tendered before the Department-related Parliamentary Standing Committee on Human Resource Development on 'The Protection of Women Against Sexual Harassment at Work Place Bill, 2010'.

...(Interruptions)...

## REPORT OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON DEFENCE

SHRI MUKHTAR ABBAS NAQVI (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the Thirteenth Report of the Department-related Parliamentary Standing Committee on Defence (2011-12) on 'Performance of Coast Guard Organisation'.

...(Interruptions)...